

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 320**

TO BE ANSWERED ON THE 04TH FEBRUARY, 2020/MAGHA 15, 1941 (SAKA)

SOCIAL SECURITY SCHEMES FOR PRISONERS

320. DR. (PROF.) KIRIT PREMJBHAI SOLANKI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has formulated any Social Security scheme applicable to prisoners and if so, the details thereof;**
- (b) whether the Government has formulated any social security scheme applicable to women prisoners and if so, the details thereof; and**
- (c) whether the Government has formulated any social security scheme applicable to the children of prisoners, outside the prison and if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (c): 'Prisons' and 'persons detained therein' are 'State' subjects as per Entry 4 of List II of the Seventh Schedule to the Constitution of India. The State Governments are competent to devise and implement appropriate schemes and policies for providing social security to prison inmates and for employment oriented skill development programmes for their re-integration into the society upon release. However, the Ministry of Home Affairs has issued advisories to State and UTs on efficient Prison Administration and for providing vocational and skill development training to prisoners, including women inmates. The Ministry of Home Affairs has also advised the States/UTs to coordinate with Skill Development Departments of States and to make provision for suitable

opportunities for development of skills of prison inmates, particularly women prisoners, to facilitate their reintegration with society by providing them employment opportunities post-release. The States have also been advised to formulate suitable schemes for providing employment to released convicts. States have been advised that on release from prisons, individual cases of released prisoners should be followed up by concerned Probation/Welfare/Rehabilitation Officers for a period ranging from one year to five years according to the requirement of each case and the status of their rehabilitation and reintegration with the society should be monitored.

A Model Prison Manual, 2016 has also been forwarded to all States and UTs which, inter alia, has chapters on ‘Vocational training and skill development programmes’, ‘After-Care and Rehabilitation’ and ‘Women Prisoners’. The Chapter on Women Prisoners has a dedicated section on children of women prisoners.
